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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

R.A.No.100 of 1994.

In

O.A.No.1189 of 1988.
New Delhi this 25th of March, 1994.

CORAM:

Hon'ble Mr. Justice V.S.Malimath, Chairman.

Hon'ble Mr. J.P.Sharma, Member(J)

Hon'ble Mr. S.R.Adige, Member(A).

I.S.Sain

....Applicant.

Versus

Union of India & others

....Respondents.

By Circulation

ORDER

By Hon'ble Mr. S.R.Adige, Member(A)

This is an application dated 7.3.94 filed by Shri I.S.Sain praying for review of the judgment dated 2.2.94, in O.A.No.1189 of 1988 'I.S. Sain Vs. Union of India & others.'

2. Under Order 47 Rule 1CPC., a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reason.

3. A perusal of the contents of the application makes it clear that none of the grounds

taken therein bring it within the ambit of Order 47 Rule 1 CPC. This review application is, therefore, rejected.

Infolge
(S. R. ADIGE)
Member (A)

J. P. Sharma. Retired
(J. P. SHARMA)
Member (J)

V. S. Malimath
(V. S. MALIMATH)
Chairman

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